

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).3518/2023

ABDUL MATEEN SIDDIQUI

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 223864/2023 - APPLICATION FOR VACATION OF INTERIM ORDER, IA No. 151195/2023 - EXEMPTION FROM APPOINTMENT OF OFFICIAL TRANSLATOR, IA No. 151152/2023 - EXEMPTION FROM FILING O.T., IA No.223865/2023 - EXEMPTION FROM FILING O.T., IA No. 157046/2023 - EXEMPTION FROM FILING O.T., IA No.26737/2023 - INTERVENTION APPLICATION)

WITH

C.A. No.3523/2023 (X)

(IA No. 157242/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 3527/2023 (X)

C.A. No. 3524/2023 (X)

C.A. No. 3519/2023 (X)
(FOR ADMISSION and I.R.)

C.A. No. 3520/2023 (X)
(FOR ADMISSION and I.R.)

C.A. No. 3521/2023 (X)

C.A. No. 3522/2023 (X)
(IA No. 27041/2023 - EXEMPTION FROM FILING O.T., IA No. 27037/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 3525/2023 (X)

C.A. No. 3526/2023 (X)

SLP(C) No. 15457/2024 (X)
(FOR ADMISSION and I.R. and IA No.80721/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80722/2023-EXEMPTION FROM FILING O.T.)

Date : 11-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Sanpreet Singh Ajmani, AOR
Mr. Sanpreet Singh Ajmani, Adv.
Mr. Amit Kumar, Adv.

Mr. Rauf Rahim, Sr. Adv.
Mr. Mansoor Ali, AOR
Ms. Rubina Jawed, Adv.

Mr. Prashant Bhushan, AOR
Ms. Ria Yadav, Adv.
Ms. Alice Raj, Adv.

Dr. Sumant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Vedant Bharadwaj, Adv.
Mr. Tanay Hari Har Lal, Adv.
Ms. Apoorva Chauhan, Adv.
Mr. Surbhi Sharma, Adv.
Ms. Riya Parihar, Adv.

Mr. Colin Gonsalves, Sr. Adv.
Mr. Umesh Kumar, Adv.
Mr. Satya Mitra, AOR

Mr. Akshay Sapre, Adv.
Mr. Abhijeet Swaroop, Adv.
Mr. Vinam Gupta, AOR
Mr. Akshat Kumar, Adv.

Mr. Ranjeet Singh, AOR

Mr. Salman Khurshid, Sr. Adv.
Mr. Siddharth Luthra, Sr. Adv.
Ms. Lubna Naaz, AOR
Ms. Sommya Chaturvedi, Adv.
Ms. Arushi Jain, Adv.
Mr. Kushaghra Raghuvanshi, Adv.
Mr. Kushagra Raghuvanshi, Adv.
Mr. Karanvir Gogia, Adv.
Mr. Prudhvi Samrat, Adv.
Mr. Ayush Agarwal, Adv.
Mr. Tanveer Khan, Adv.

Mr. Rohit Amit Sthalekar, AOR

For Respondent(s) Mr. P.B. Suresh, Sr. Adv.
Mr. Vipin Nair, AOR
Mr. Karthik Jayashankar, Adv.
Ms. M.b.ramya, Adv.

Mr. Mohd Aman Alam, Adv.
Mr. Aditya Narendranath, Adv.

Ms. Aishwarya Bhati, ASG
Mr. Amrish Kumar, AOR
Mrs. Shivika Mehra, Adv.
Mr. Mayank Pandey, Adv.
Mr. Ketan Paul, Adv.
Mrs. Noor Rampal, Adv.
Mr. Raghav Sharma, Adv.

Mr. Balbir Singh, Sr. Adv.
Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Ms. Ambika Atrey, Adv.
Ms. Jyoti Verma, Adv.
Mr. Naman Tandan, Adv.
Mr. Shyam Gopal, Adv.
Ms. Monika Benjamin, Adv.

Ms. Farhat Jahan Rehmani, AOR
Mrs. Malka Asad, Adv.
Mr. Mohd. Naved, Adv.
Mr. Monis Faridi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In deference to the order dated 24.07.2024, it is stated by Shri Balbir Singh, learned senior counsel representing the State of Uttarakhand that various initiatives, including a joint meeting of the State Authorities, Railways and other stakeholders have been held and the process to identify the strip of the land which is required immediately and/or the land which would be required in due course for completion of the project, has commenced. Similarly, the matter for rehabilitation of those, who are likely to be affected/uprooted is also under active consideration. He submits that given two months time a concrete proposal shall be placed on record.

2. Learned senior counsel/counsel for the

appellant(s)/petitioner(s) do not have any objection against the time period sought by the respondents.

3. Post the matters for further consideration on 27.11.2024.

4. Interim directions to continue.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR